



The Meghalaya (Ministers' Salaries and Allowances) Act, 1972

Act 4 of 1972

Keyword(s):

Salary, Minister, Chief Minister, Residential Accommodation, Conveyance, Profession, Travel

Amendments appended: 11 of 1979, 15 of 1979, 10 of 1980, 7 of 1985, 8 of 1988, 5 of 2015

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MEGHALAYA ACT 4 OF 1972

THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES ACT, 1972)

(As passed by the Assembly)

(Received the assent of the Governor on the 23rd April, 1972)[Published in the *Gazette of Meghalaya*, Extraordinary, dated 24th April, 1972]**An****A c t****to determine the salaries and allowances of the "Chief Minister and other Ministers of Meghalaya.**

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

*Short title
and
commencement*

1. (1) This Act may be called the Meghalaya (Ministers' Salaries and Allowances) Act, 1972.
- (2) It shall be deemed to have come into force on the 21st day of January, 1972.

*Salaries of the Chief
Minister, other Ministers
and Ministers of State*

2. There shall be paid :-
 - (a) To the Chief Minister a salary of rupees one thousand five hundred per mensem;
 - (b) To every other Ministers a salary of rupees eight hundred and fifty per mensem ; and
 - (c) To every Minister of State a salary of rupees eight hundred and fifty per mensem.

*Residential accommodation
of the Chief Minister, other
Minister and Ministers of
State.*

3. (1) The Chief Minister, other Ministers and Ministers of State shall be entitled without payment of rent to the use of a free-furnished residence in Shillong and also at any other place which Government may for the purpose of this Act declare to be the headquarters of Government for the time being, for so long as such declaration remains in force.
- (2) The residence shall be maintained at the public expense which shall not exceed the amount prescribed by rules.

Explanation: - For the purpose of this section “maintenance” in relation to a residence shall include the payment of local rates, taxes and provision of electricity and water.

Allowance in lieu of residential accommodation in certain cases

4. Where the Chief Minister, other Ministers and Ministers of State as the case may be, do not occupy any such residence provided by the Government as is referred to in section 3 a house rent allowance at the rate of rupees three hundred and fifty per mensem in the case of the Chief Minister and other Ministers and at the rate of rupees two hundred per mensem in the case of Ministers of State and such service allowances as may be prescribed by rules shall be paid in lieu of such residence.

Conveyances for the Chief Minister, other Ministers and Ministers of State.

5. The Government may provide for the use of the Chief Minister, other Ministers or Ministers of State a suitable conveyance and may by rules provide for their maintenance and repair.

Provided that if a Minister chooses to maintain his own car, such Minister shall be entitled to conveyance allowance of rupees three hundred per mensem.

Prohibition against practising any profession or drawing salary as Member during tenure of office as Minister.

6. The Chief Minister, any other Minister or Minister of State shall not during the tenure or his office –
- (i) Practise any profession or engage himself in any trade or undertake for remuneration any employment other than his duties as Chief Minister, other Ministers or Ministers of State.
 - (ii) Be entitled to any salary or allowance as a member of the Legislative Assembly of Meghalaya.

Use of residence and conveyance after relinquishing office

7. The Chief Minister , other Minister or Minister of State shall continue to be entitled to the privilege of the use of the free-furnished residence and Government conveyance on his ceasing to hold office as such for a period not exceeding one month subject to condition prescribed by rules.

Travelling and Daily allowance.

8. The Chief Minister, every other Minister and every Minister of State shall be entitled, while touring at such rates and subject to such conditions as may be prescribed by rules.

Medical treatment and benefits.

9. The Chief Minister, other Ministers and Minister of State and the members of their family shall be entitled to such medical treatment and benefits as may laid down by rules to by the Government.

Explanation – 1. For the purpose of this section the expression “the members of their family” shall mean and include such members as may be prescribed by rules.

2. Those who are entitled to free medical attendance and treatment may take the same from any registered physician of their choice – Allopathic and Ayurvedic. Unani or Homoeopathic and medical bills on prescription of such physicians are reimbursable,

Power to make rules

10. The Government may, by notification, make rules to carry out the purposes of this Act and , in particular, such rules may prescribe –

- (a) the conditions under which the Chief Minister, other Ministers and Minister of State on ceasing to hold office as such shall be entitled to the use of the free-furnished residence and the Government conveyance ;
- (b) the period during which and the conditions under which daily allowances may be drawn and the circumstances under which such allowances may be withheld ;
- (c) the conditions under which and the journeys for which travelling allowance shall be admissible ;
- (d) the facilities for medical attendance and treatment which may be provided for the Chief Ministers, other Ministers and Ministers of State and members of their families.

*Repeal of the
Meghalaya State
Ordinance
3 1972*

11. The State of Meghalaya (Ministers’ Salaries and Allowance) Ordinance, 1972 is hereby repealed/

MEGHALAYA ACT 11 OF 1979**THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES) (AMENDMENT)
ACT, 1979**

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 16th April, 1979](Published in the *Gazette of Meghalaya*, Extraordinary, dated the 18th April, 1979)**An****Act****further to amend the Meghalaya (Ministers' Salaries and Allowances) Act, 1972.**

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

- | | |
|--|---|
| Short title and commencement. | 1. (1) This Act may be called the Meghalaya (Ministers' Salaries and Allowances) Act, 1979. (2) It shall be deemed to have come into force on the 1 st day of January, 1979. |
| Amendment of Section 2 f Act 4 of 1972. | 2. In the Meghalaya (Ministers' Salaries and Allowances) act, 1972 (hereinafter referred to as the principal Act), in Section 2,- (i) in clause (d) for the words, "eight hundred and fifty" the words "one thousand one hundred and fifty" shall be substituted; (ii) in clause (d) for the full-stop at the end a semicolon shall be substituted and after the said clause the following new clause as clause (e) shall be inserted, namely:- "(e) to every Deputy Minister a salary of rupees one thousand and fifty per mensem." |
| Amendment of Sections 3, 4, 5, 8, 9 and 10 of Act 4 of 1972. | 3. In the principal Act, in sub-section (1) of Section 3. Section 4, 'Explanation' below the proviso to Section 5, Sections 8,9, clauses (a) and (d) of Section 10 for the word "and" occurring between the words "other Ministers" or "other Minister" and "Ministers of State" or "Minister of State" a comma“(,)” shall be substituted and after the words "Ministers of State" or "Minister of State" the words "and Deputy Ministers" or "and Deputy Minister", as the case may be, shall be inserted. |

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| Amendment of Sections 5,6, and 7 of Act 4 of 1972. | 4. In the principal Act, in Sections 5,6, clause (i) of Section 6, and Section 7, for the word “or” occurring between the words “other Ministers” or “other Minister” and “Ministers of State” or “Minister of State” a comma shall be substituted and after the words “Ministers of State” or the “Minister of State” the words “or Deputy Ministers” or “of Deputy Minister”, as the case may be, shall be inserted. |
| Amendments of the marginal notes. | 5. In the principal Act, in the marginal notes against Sections 2,3 and 5 for the word “and” occurring between the words “other Ministers” and “Ministers of State” a comma “(,)” shall be substituted and after the words “Ministers of State” the words “and Deputy Ministers” shall be added. |
| Repeal of Meghalaya Ordinance 2 of 1979 | 6. The Meghalaya (Ministers’ Salaries and Allowances) (Amendment) Ordinance, 1979 is hereby repealed. |

MEGHALAYA ACT 12 OF 1979

THE MEGHALAYA APPROPRIATION (No.III) ACT, 1979

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 30th June, 1979]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated the 30th June, 1979)

An

Act

**to amend authorise payment and appropriation of certain, sums
from and out of the Consolidated Fund of Meghalaya
for the services of the financial year ending
on the thirty-first day of March,1988.**

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

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|-------------------------------|--|
| Short title and commencement. | 7. (1) This Act may be called the Meghalaya Appropriation (No.III) Act, 1979. (2) It shall be deemed to have come into force on the first day of April, 1979. |
|-------------------------------|--|

Repealing of Assam Act IX of 1939 as adapted by Meghalaya.

2. The Meghalaya Agricultural Income-tax Act, is hereby repealed.

MEGHALAYA ACT 15 OF 1979

THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1979

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 13th July, 1979]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated the 18th July, 1979)

An

Act

further to amend the Meghalaya (Ministers' Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya (Ministers' Salaries and Allowances) (Amendment) Act, 1979.
- (2) It shall be deemed to have come into force on the first day of June, 1979.

Amendment of Section 4 of Meghalaya Act 4 of 1972.

2. In the Meghalaya (Ministers' Salaries and Allowances) act, 1972, in Section 4,
- (i) in the fifth line, for the words "three hundred and fifty" the words "five hundred" shall be substituted.
- (ii) in the seventh line, for the words "two hundred" the words "three hundred and fifty" shall be substituted.

MEGHALAYA ACT 10 OF 1980**THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES) (AMENDMENT)
ACT, 1980**

(As passed by the Assembly)

[Received the assent of the Governor on 7th July, 1980](Published in the *Gazette of Meghalaya* Extraordinary, dated 9th July, 1980)**An****Act****further to amend the Meghalaya (Ministers' Salaries and Allowances) Act, 1972.**

Be it enacted by the Legislature of Meghalaya in the Thirty-first year of the Republic of India as follows:-

Short title, and
commencement

1. (1) This Act may be called the Meghalaya (Ministers' Salaries and Allowances) (Amendment) Act, 1980.

(2) It shall come into force at once.

Amendment of Section
8 of Act 4 of 1972.

2. In the Meghalaya (Ministers' Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act), the existing Section 8 shall be re-numbered as sub-section (1), and after section 8 nos so renumbered the following shall be inserted as sub-section (2), namely:-

“(2) Without prejudice to the provision of sub-section (1), the State Government may, from time to time by order, revise the rates so prescribed and such order may also be made to have retrospective effect”.

Amendment of Section
10 of the principal Act.

3. In the principal Act, the existing Section 10 shall be re-numbered as sub-section (1), and after Section 10 as so re-numbered the following shall be inserted as sub-section (2), namely:-

“(2) Such Rules may also be made to have retrospective effect”.

Validation of Rules
already made with
retrospective effect.

4. All Rules made under the principal Act prior to the coming into force of this Act shall not be deemed to be invalid on ground only that the Rules were made to have retrospective effect.

MEGHALAYA ACT 7 OF 1985

**THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES) (AMENDMENT)
ACT, 1985**

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the
Gazette of Meghalaya, Extraordinary, dated 25th July, 1985) **An**

Act

further to amend the Meghalaya (Ministers' Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Meghalaya Ministers' Salaries and Allowances) (Amendment) Act, 1985.

(2) It shall come into force on and from the 1st day of July 1985.

Amendment of Section
2 of Act, 4 of 1972.

2. In the Meghalaya (Ministers' Salaries and Allowances) act, hereinafter referred to as the principles Act), in Section 2,-

(i) for the words "rupees one thousand five hundred" occurring in clause (a), the words "rupees two thousand two hundred and fifty" shall be substituted;

(ii) for the words "rupees one thousand two hundred and fifty" occurring in clause (c), the words "rupees two thousand" shall be substituted: and

(iii) for the words "rupees one thousand one hundred and fifty" occurring in clause (d), the words "one thousand nine hundred" shall be substituted.

Amendment of section
4.

3. In the principal Act, in Section 4, for the words commencing with "rupees five hundred per mensem" and ending with the words "and Deputy Minister" the words "rupees one thousand per mensem" shall be substituted.

The 16th September, 1988

No. LL(B) 148/85/18.- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 1988

**THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES)
(AMENDMENT) Act, 1988**

(As passed by the Assembly)

[Received the assent of the Governor on the 13th September, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 20th September, 1988)

An

Act

Further to amend the Meghalaya (Ministers' Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

| | | |
|--|---|--|
| Short title and commencement | 1 | (1) This Act may be called the Meghalaya (Ministers' Salaries and Allowances) (Amendment) Act, 1988 (2) It shall come into force on and from the 1 st day of August, 1988 |
| Amendment of Section 2 of Act 4 of 1972. | 2 | In Section 2 of the Meghalaya (Ministers' Salaries and Allowances) Act, 1972 hereinafter referred to the principal Act)- (i) In clause (a), for the words "rupees two thousand two hundred and fifty" the words "rupees four thousand eight hundred" shall be substituted; (ii) In clause (b), for the words "rupees one thousand four hundred" the words "rupees four thousand four hundred" shall be substituted; (iii) In clause (c), for the words "rupees two thousand" the words "rupees four thousand two hundred" shall be substituted; (iv) In clause (d), for the words "rupees one thousand nine hundred" the words "rupees four thousand" shall be substituted; and (v) In clause (e), for the words "rupees one thousand and fifty" the words "rupees three thousand five hundred" shall be substituted. |

Amendment of
Section 4 of Act 4 of
1972

3 For Section 4 of the principal Act, including the marginal
note thereto, the following shall be substituted, namely-

“Private residence
occupied by a
Minister”

“4. Where the Chief Minister or, as the case may be, the Deputy
Chief Minister, a Minister, Minister of State or Deputy Minister does
not occupy residence provided by Government as referred to in
Section 3 the private residence he occupies may stand requisitioned
and rent, as may by rules be prescribed, paid for by government”.

L. JYRWA,

Secretary to the Govt. Of Meghalaya,

Law (B) Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 29th September, 2015.

No.LL(B).148/85/405.—The Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2015 (Act No. 5 of 2015) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2015.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th September, 2015.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th September, 2015.

**THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2015**

An
Act,

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

Short title and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2015.

(2) It shall come into force on and from the 1st October, 2015.

Amendment of Act 2 of 1972

2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowance) Act 1972, for words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty" shall respectively be substituted.

Amendment of Act 4 of 1972

3. In the Meghalaya (Ministers' Salaries and Allowance) Act, 1972, in Section 2,-

(i) in clause (a), for the words "rupees fifty thousand", the words "rupees sixty four thousand" shall be substituted.

(ii) in clause (b), for the words "rupees forty nine thousand six hundred", the words "rupees sixty three thousand six hundred" shall be substituted.

(iii) in clause (c), for the words "rupees forty nine thousand two hundred and fifty", the words "rupees sixty three thousand two hundred and fifty" shall be substituted.

(iv) in clause (d), for the words "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty two thousand seven hundred and fifty" shall be substituted.

(v) in clause (e), for the words "rupees forty eight thousand five hundred", the words "rupees sixty two thousand five hundred" shall be substituted.

**Amendment of
Act 8 of 1972**

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act 1972,-

(a) In Section 3, for the words " rupees twenty thousand", the words " rupees thirty four thousand" shall be substituted;

(b) In Section 4,-

(i) in clause (b) for the words " rupees two hundred", the words "rupees six hundred" shall be substituted.

(ii) in clause (c) for the words "rupees three hundred" and "rupees five hundred" , the words "rupees five hundred" and "rupees eight hundred" shall respectively be substituted;

(c) the existing Section 6B shall be substituted by the following new section, namely,-

" 6B. (1) A member along with any one of his family member shall be entitled to travel concession only once in every year for visiting to any one place in India by air by shortest air route.

(2) A member along with his family member not exceeding five shall be entitled to travel concession only once during the term of his office for visiting to any one place in India by rail in first class accommodation by shortest rail route."

**Amendment of
Act 6 of 1983**

5. In Section 3 of the Meghalaya Legislative Assembly (Leader of Opposition) (Salaries and Allowance) Act, 1983 for the words "rupees forty nine thousand two hundred fifty" the words " rupees sixty three thousand two hundred and fifty" shall be substituted.

L. M. SANGMA,

Special Secretary to the Govt. of Meghalaya,
Law Department.



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28th Chaitra-1939 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 18th April, 2017.

No.LL(B)148/85/448.—The Meghalaya Legislators Salaries and Allowances (Amendment) Act, 2017 (Act No. 8 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2017.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 17th April, 2017.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th April, 2017.

**THE MEGHALAYA LEGISLATORS SALARIES AND ALLOWANCES (AMENDMENT)
ACT, 2017**

An

Act

further to amend the laws relating to the salaries and allowances of Chief Minister, Deputy Chief Ministers, Speaker, Ministers, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Government Deputy Chief Whip and the Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-eight Year of the Republic of India as follows,-

- | | |
|--------------------------------------|--|
| Short title and Commencement. | <p>1. (1) This Act may be called the Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2017.</p> <p>(2) It shall come into force from 1st January, 2017.</p> |
| Amendment of Act 2 of 1972 | <p>2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act 1972, for the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh eight thousand" and "rupees one lakh six thousand" respectively shall be substituted.</p> |
| Amendment of Act 4 of 1972 | <p>3. In Section 2 of the Meghalaya (Ministers' Salaries and Allowances) Act 1972,</p> <p>(i) in clause (a), for the words "rupees sixty four thousand", the words "rupees one lakh nine thousand" shall be substituted;</p> <p>(ii) in clause (b), for the words "rupees sixty three thousand six hundred", the words "rupees one lakh seven thousand five hundred" shall be substituted;</p> <p>(iii) in clause (c), for the words "rupees sixty three thousand two hundred and fifty", the words "rupees one lakh seven thousand" shall be substituted;</p> <p>(iv) in clause (d), for the words "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted;</p> <p>(v) in clause (e), for the words " rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted.</p> |

**Amendment of
Act 8 of 1972**

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972, hereinafter referred as the principal Act,-
 - (a) in Section 3 of the principal Act, for the words "rupees thirty four thousand", the words "rupees sixty thousand" shall be substituted;
 - (b) in Section 4 of the principal Act,-
 - (i) in clause (a) for the words "rupees five thousand", the words "rupees fifteen thousand" shall be substituted;
 - (ii) the existing clause (d) shall be substituted by new clause as follows, namely,-
 - (iii) the clause (e) for the words "rupees three thousand " the words "rupees ten thousand" shall be substituted.
 - (iv) in clause (f) for the words "rupees seven thousand " the words "rupees fourteen thousand" shall be substituted.
 - (c) in Section 5A for the words "rupees six thousand" the words "rupees twelve thousand" shall be substituted.
 - (d) the existing Section 6A of the principal Act shall be deleted.

**Amendment of
Act 6 of 1983**

5. In Section 3 of the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act 1983, for the words "rupees sixty three thousand two hundred fifty", the words "rupees one lakh seven thousand" shall be substituted.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.